

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 1797

TO BE ANSWERED ON WEDNESDAY, 13th FEBRUARY, 2019

PROXY VOTING FOR NRIs

1797. SHRI G.M. SIDDESHWARA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is planning to allow proxy voting for NRIs if so, the details thereof;
- (b) whether the process of proxy voting for registered NRIs is finalized and if so, the details thereof; and
- (c) the criteria for a voter to be considered as proxy on behalf of an overseas voter and the way in which the Government intends to ensure secrecy of the process and avoid any unfair financial dealing?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE
AFFAIRS
(SHRI P.P.CHAUDHARY)**

(a) to (c) : A Bill to amend the Representation of the People Act, 1951 enabling the overseas electors to cast their votes either in person or by proxy has been passed by the Lok Sabha and is pending consideration by Rajya Sabha at present. The process for proxy voting including the criteria in this regard will be finalized in consultation with the Election Commission after the Bill is passed by Parliament.
